

Pension Fund Regulatory And Development Authority

Information Technology Department

Pre Bid Queries and Responses for “RFP for purchase of 50 (Fifty) Laptop under buyback of old system “.

Sl.No.	Pre Bid Queries	Response
1	<p>2 (b). Delivery and Installation period: Bidder shall deliver the goods/services, install and commission the same within Two (2) weeks from the date of award of contract.</p> <p>Request you to please change the delivery and installation period to 4 to 8 weeks.</p>	<p>Bidder shall deliver the goods/services,install and commission the same within 4 (Four) to 8 (Eight) weeks from the date of award of contract.</p>
2	<p>21. Product should not be announced as End of Sale or End of Service.</p> <p>Request you to please clarify the timelines.</p>	<p>Clause 21 of RFP remains the same.</p>
3	<p>22. Payment against Invoice shall be released within 30 days only after receipt, inspection and observance of satisfactory performance of the items. Payment shall be released only after successful supply, installation and submission of Invoice along with Installation report duly certified by the concerned Official of the IT Department. Payment will be made direct to the supplier by online transfer of payment to Bank only. No request for other mode of payment will be entertained. No advance payment will be made in any case.</p> <p>Request you to please change the payment terms to "80% on supply and 20% on installation".</p>	<p>Clause 22 (Twenty Two) of RFP remains the same.</p>
4	<p>23 (i) The purchase quantity may vary upto +/- 25% within 12 Months on the same cost.</p> <p>a. Request to remove above clause or it should be 6 months as per other terms in tender price valid for six month.</p> <p>b. as per above terms rate should be valid for 12 months.</p>	<p>23(i) The purchase quantity may vary upto +/- 25% within 6 Months on the same cost.</p>

5	<p>This is regarding your RFP "Procurement and Installation of 50 no's of Laptops with buyback of old desktops".</p> <p>1-As per tender page no-18 clause-25 point no-14(MS Office Standard 2019 with perpetual License in the name of PFRDA).</p> <p>Please confirm we can quote with preloaded licenses.</p>	<p>MS Office software license should be perpetual and also in the name of PFRDA only.</p> <p>Preloaded license are not acceptable and cannot be quoted in bid submission.</p>
6	<p>In tender there is EMD Fees of Rupees 1,50,000/- . For which we are eligible for the Exemption of it as we are Register with Ministry of MSME. Please find attached herewith copy of MSME Certificate for your reference.</p> <p>So Request you to check and consider this and give us confirmations for the Exemption of EMD Fees so that we can process further and submit our Quotes for the tender on due date.</p>	<p>Clauses pertains to exemption of EMD in the RFP remains the same.</p>